

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI

O.A. No. 1501/97

New Delhi this the 27th day of June, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Chander Pal
Son of late Pt. Rewati Prasad Sharma
Inspector of Police, CBI-AHD
O/G the Supdt. of Police, CBI (AHD Cases Unit)
2, Booty Road, Ranchi
Resident of L-I 262 A, DDA Flats, Kalkaji.

(Present in person) ... Applicant

Vs.

1. The Union of India
through the Secretary
Dept. of Personnel & Training,
North Block, New Delhi
2. The Director,
Central Bureau of Investigation,
Block No. 3, CGO Complex, Lodhi Road,
New Delhi.
3. The Joint Director, CBI (East)
Second MSO Building, 15th Floor,
Nizam Palace, 244/4, A.J. Chandra Bose Road,
Calcutta-700023
4. The Supdt. of Police, CBI, AHD Cases Unit
Dr. S.K. Singh Path,
Jawahar Lal Nehru Marg, Patna.
5. The Supdt. of Police, CBI AHD Cases Unit
2 Booty Road, Ranchi.

... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard.

The applicant is aggrieved by the office orders dated 6/97 and 23-4-97 issued by the Superintendent of Police, CBI, Patna (Annexure A-2). He submits that he is working at Ranchi (State of Bihar). It is noted that the office has raised a preliminary objection regarding maintainability of the application before the Principal Bench.

It is seen that the applicant has not filed any application under Section 25 of the Administrative Tribunals Act before the Hon'ble Chairman for retaining the OA in the Principal Bench.

On the basis of the submissions made by the applicant and after perusing the materials/ record, this OA is rejected

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at the admission stage itself as it is not maintainable in the Principal Bench. Registry to return all the papers to the applicant, retaining one application for the purpose of office record.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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